

**NEGOTIATIONS WITH PAK GOVERNMENT  
OVER THE SEIZURE OF INDIAN PROPERTIES IN  
PAKISTAN**

\*333. SHRI N. G. GORAY:

SHRI MULKA GOVINDA

REDDY:

SHRI BANKA BEHARY DAS:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government have started reviewing the proposal for starting negotiations with the Pakistan Government over the question of compensation for Indian properties seized by Pakistan during the 19C5 conflict; and

(b) whether any talks have been held recently on this issue with the Pakistan Government, and if so, what are the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) and (b) Ever since the signing of the Tashkent Declaration in 1966, we have been proposing to the Government of Pakistan to start discussions regarding restoration of the properties seized in the 1965 conflict in terms of Article VIII of the Tashkent Declaration. The Pakistan Government has, however, not agreed to do so and no talks on this subject have been held recently.

**ALLEGATIONS AGAINST MANAGING  
DIRECTOR OF DURGAPUR PROJECT**

334. SHRI KALYAN ROY:

SHRI BHUPESH GUPTA:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

(a) whether Government have received serious allegations against Shri S. Paul, Managing Director, Durgapur Project Ltd.;

(b) if so, what are the allegations, and whether Government have investigated into the allegations;

(c) whether the activities of Shri Paul are considered prejudicial to the effective functioning of the Durgapur Project's industries which are suffering heavy losses; and

(d) if so, what steps Government propose to take to improve the administration of the Durgapur Project Ltd., and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITIRAJ SINGH): (a) Some complaints have been received by Government of West Bengal.

(b) The nature of allegations varies from charges relating to misuse of DPL's pro-

perty, like vehicles, air-conditioners, quarters, etc. to serious charges relating to integrity, honesty and prejudicial activities. Specific allegations have been investigated by Government of West Bengal by calling for explanations which were found satisfactory. Other allegations are being investigated.

(c) It is too early to hold "this view until the Government of West Bengal have care fully investigated the charges.

(d) Does not arise in" view of reply to Part (i) above.

**AGREEMENT WITH NAGA LEADERS**

\*335. SHRI K. L. N. PRASAD: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Naga leaders have recently urged the Government of India to expeditiously implement the 16 point agreement concluded between the Naga leaders and the Government of India in 1960;

(b) whether it is also a fact that the agreement included the appointment of a boundary commission to facilitate the integration of Naga areas in neighbouring Manipur, NEFA and Assam with the State of Nagaland; and

(c) if so, how many points of the agreement have been implemented so far and in how many items no action has been taken by Government so far?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to

(c) The Naga leaders have, on a number of occasions, urged the further consideration of some consequential matters arising from the 16-point Understanding reached with the Naga leaders in 1960.

They have been informed that the Understanding has already been implemented by Government. As for some other matters on which the Naga leaders have been urging further consideration, attention is invited to the reply given to Rajya Sabha Starred Question No. 513 on 20th August, 1970.

**EMPLOYMENT POLICY OF BARAUNI  
FERTILIZER**

\*336. SHRI BHOLA PRASAD:

SHRI SURAJ PRASAD:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state"

(a) , whether there have been complaints about the Barauni Fertilizer Factory's employment policy;

(b) if so, what is the nature of the complaints received;

(c) whether Government have made any enquiry into these complaints; and

(d) if so, the results thereof?